



9TH KIIT NATIONAL MOOT COURT COMPETITION 2023

**INFORMATION
BROCHURE**

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**ORGANIZED BY
KIIT SCHOOL OF LAW**

ABOUT

KIIT (DEEMED TO BE) UNIVERSITY

Vision: To create an advanced centre of professional learning of international standing where pursuit of knowledge and excellence shall reign supreme, unfettered by the barriers of nationality, language, cultural plurality, and religion.

KIIT Deemed to be University is situated in Bhubaneswar and is one of the premier self financing universities of the country. It caters to more than 30,000 students from all across the nation and 50 other countries. KIIT, Deemed to be University offers more than 100 Academic programs like MBA, Engineering, Law in more than 23 state of the art campuses comprising of more than 2500 Academic and Research Staff. Established in 1992 with 2 staff and 12 students, it has gained its prominence in the world today and is also categorized as Institute of Eminence since 2019. Other details may be found at www.kiit.ac.in

CELEBRATING
SILVER JUBILEE
25
YEARS OF
ACADEMIC EXCELLENCE

INDIA'S FIRST QS 5 STARS
RATED UNIVERSITY-2021

201-300 IN TIMES HIGHER
EDUCATION IMPACT
RANKINGS-2021

RANKED NO.1 IN ARIIA
RANKING-2020

24TH IN INDIA RANKINGS BY
NIRF-2020

EMINENCE (IOE) TAG FROM
UGC-2019

ABOUT

SCHOOL OF LAW, KIIT (DEEMED TO BE) UNIVERSITY

CELEBRATING
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ACADEMIC EXCELLENCE

KIIT School of Law, in a span of 15 glorious years, has overcome hurdles and broken many barriers. The University has meticulously framed its rich course curriculum which is a reflection of the model curriculum proposed by the Bar Council of India. KIIT School of Law also has had the honour of hosting in 2009, two of the most prestigious moot court competitions held in the country: The 52nd Phillip C. Jessup Moot Court Competition and the First Bar Council of India (BCI) International Moot Court Competition. The recommendation by a few bright students to Election Commissions for recognition of transgender voting rights was accepted and implemented in the year 2009. KIIT School of Law has also organized the 3rd International and 7th Biennial Conference of Indian Society of Victimology, which was inaugurated by the Secretary General Of World Society of Victimology, Prof (Dr.) Gerd Ferdinanad Kirchhoff. The hosting of 150 years of the Indian Penal Code, which was attended by several eminent legal dignitaries including Rt. Hon Lord Nicholas Phillips, President of the Supreme Court of the United Kingdom, was another achievement by the School. Students of KIIT School of Law created history at the national level by winning the 29th Bar Council of India All India Inter-University Moot Court Competition in 2013. This was the first time any team from A Private University won this prestigious BCI Moot Court Competition.

DIRECTOR'S MESSAGE



Prof. (Dr.) Bhabani
Prasad Panda
Director

“The pace of change is accelerating at wrap-speed, buoyed by technological advances, communication, and globalism.... the ability to gain new knowledge will be more valuable than the knowledge itself.”-Ferris Bueller

KIIT School of Law ever remains prepared for assimilating the change. There is a visible drift from ‘lawyer centric, provincial, labour intensive guild to a customer- focused, global, digitized industry’. The transition indicates mustering new skill sets with reflective predictions. The ‘legal trade’ is assuming new focus in all matters of business and technology intrinsically coupled with social life. ‘Legal Service Business’ is expanding. Legal education cannot miss the opportunity. Where ‘to do more with less’ is buzzing, the ‘standard to legal delivery’ has to meet the challenge. ‘Clients, demand efficient, predictive, cost-effective, accessible, scalable and agile delivery of legal services’.

Enabling beyond ‘knowledge of law’, the legal training is being moderated to a suite of skillsets – project management, data analytic, business basics, technical agility, and teaming. ‘Virtual experiential learning techniques’ came into force because of pandemic. They signal to what is called as learning ‘Law without Walls’ (LWOW – Michele DeStefano). This places a ‘new polarization for future of law’ to (1) create innovations at the intersection of law, business and technology, that solve real problems and market needs; (2) hone skills (Lawyer Skill Delta, Destefano); and (3) build the lawyer-client dynamic and promote conducive environment.

In the scheme of things, KSOL being aware of things, are in continuous process of building ‘partnership between all members of the legal ecosystem- corporate law departments, law firms, alternative legal service providers, and academics- to help modernize legal education’ and transmit effective education that cater to the next generation of legal professionals.

KSOL as a part of curriculum, is also in the process of initiating a series of ‘legal boot camps’ to expose students to interdisciplinary real life problem solving with an emphasis on clinician finish of skills.

KSOL in association with other constituent institutes of KIIT-KISS system provides an unique opportunity to its students. It augments global best academic ambiance and provides an unusual learning ecosystem. All the academic stakeholders deem it as a privilege of being part of the knowledge system and learning space.



1st KIIT National Moot Court Competition, 2013

The 1st KIIT University National Moot Court Competition, 2013, was our first initiative in organizing a national level moot court competition. It turned out to be very successful and encouraging. Twenty four teams participated with immense enthusiasm. The competition's objective was to nurture academic excellence amongst the students, and it was to our pleasure and honor to have a seven-panel bench for judging the final round of the competition. The competition was weaved around two moot problems, one for the preliminary and quarterfinal rounds and another problem for the semi-final and final rounds. The active participation of the teams was of great motivation to us in our decision to organize this moot competition in a slightly different format.

The final round of the event witnessed a stiff competition between National Law University, Bhopal, and Christ University, Bengaluru, and the success of the event encouraged us to host and organize the next edition of the moot in 2014.



2nd KIIT National Moot Court Competition, 2014

The 2nd edition of the competition upheld the essentials of the first National Moot Court Competition which was challenging in nature in terms of mootings, erudite judging, high stake prizes and great hospitality. At the same time, there were significant improvements based on our learning experience from the past edition. One of India's best known law firms, Nishith Desai Associates, drafted the problems for the competition, while SCC Online and Lawctopus also partnered with us in different capacities. Like the earlier edition, the competition had two problems - one for the preliminary and quarter final rounds, and another problem for the semi-final and final rounds. Participation by teams from across the country had increased substantially for this event and by the conclusion of the moot, KIIT University National Moot Court Competition had made a name for itself and had become a much awaited mootings event.

Before a panel of eminent judges like Hon'ble Justice Altamas Kabir, (Former Chief Justice of India), Hon'ble Justice Pinaki Chandra Ghose, Judge, Supreme Court of India, and other Hon'ble Justices of the Odisha High Court and Calcutta High Court, the grand finale witnessed some intense advocacy by Hidayatullah National Law University, Raipur, and Rajiv Gandhi National University of Law, Patiala, pleading on behalf of petitioner and respondent respectively. The immense success of the event encouraged us to conduct the 3rd Edition.



3rd KIIT National Moot Court Competition, 2015

The 3rd National Moot Court Competition witnessed an unprecedented 46 teams from across India who argued before the erudite judges, at a shot to earn prizes worth over 2 Lacs. The event took place from 18th September 20th September, 2015 and marked the beginning of our association with J. Sagar Associates. Mr. Zerick Dastur, then partner at JSA, gave the inaugural address by stressing upon the importance of mooting skills for law students. The knock-out rounds witnessed the advocacy skills of the budding lawyers with utmost perfection, which also involved the best adjudicating panels comprising of sitting High Court and District Court Judges, Senior Advocates, Legal Counsels and Academicians. The teams were assertive yet concrete in their approach with their persuasive contentions and convincing arguments. At the end of the Semi Finals, the two best teams, namely CMR Law College, Bengaluru and Campus Law Centre, Delhi University entered the finals.

Hon'ble Justice Altamas Kabir (Former Chief Justice of Supreme Court of India) chaired the Finals along with a panel consisting of Hon'ble Justice Ruma Pal, former Judge of Supreme Court; Hon'ble Justice Indira Banerjee, Judge, Calcutta High Court; Mr. U.K. Chaudhary, Sr. Advocate, Supreme Court of India and Mr. Somasekhar Sundaresan, Partner at J Sagar Associates.



4th KIIT National Moot Court Competition, 2016

In continuation of our collaboration with J Sagar Associates, the 4th edition of the National Moot Court Competition witnessed a participation of 56 teams from all across the country. Various national law schools and top private universities battled it out for the ultimate prize money of 2 lakhs rupees. The event was organized from 16th to 18th September, 2016. The inaugural address was given by Hon'ble Justice (Retd.) A. S. Naidu which enlightened the participants about a lawyer's core values and professional perseverance. The teams were put in front of a panel consisting of sitting High Court Judges, Senior Counsels, and Senior Partners & Associates from top-tier law firms of the country. The finals witnessed teams of School of Law, Christ University & School of Excellence in Law, Chennai, pitted against each other.

The Final was chaired by a panel consisting of Hon'ble Justice Pinaki Chandra Ghosh, Judge, Supreme Court of India, Hon'ble Justice Sanjib Banerjee, Judge, Calcutta High Court, Hon'ble Justice (Retd.) S.J. Mukhopyadhay, Chairman, National Company Law Appellate Tribunal and Mr. Somasekhar Sundaresan.



5th KIIT National Moot Court Competition, 2017

After the unprecedented success of the previous edition, the 5th edition was a much anticipated event among the mooting fraternity. The problem, drafted by J. Sagar Associates, was based on competition law. The preliminary rounds witnessed teams putting up a tough fight against each other. However, only eight teams could proceed into the quarter final rounds. During the Quarter-final Rounds, the teams argued in the presence of Senior Advocates and academicians, who tested the erudite participants to the limit. However, only the unfathomable four could proceed to the Semi-Final Rounds where sitting High Court Judges tested their resolve. Ultimately Amity Law School Delhi and Christ University were pitted against each other for the Finals.

The Bench for the Final Rounds consisted of Hon'ble Justice P.C. Ghose, (Retired), Supreme Court of India; Hon'ble Justice S.J Mukhopadhyaya, Supreme Court of India (Retired); Hon'ble Justice A.S Naidu, Odisha High Court (Retired); Mr. Pramod Kumar Singh, Advisor, Competition Commission of India; Mr. Ashish Ahuja, Managing Partner, Wadia Ghandy & Co., Mumbai; Mr. Sujit Ghosh, Partner, Advaita Legal, Mumbai and Mrs. Shabnum Kajiji, Partner, Wadia Ghandy & Co., Mumbai.



6th KIIT National Moot Court Competition, 2018

Enthused by the success of five magnanimous events, the 6th KIIT National Moot Court Competition was yet another successful event. The subject matter of the competition revolved around Arbitration. The problem drafted by J. Sagar Associates, Mumbai, intrigued many young minds, and the event saw a participation of 44 teams from all across the country. The judge-pool for the preliminary and qualifying rounds of the competition saw practitioners from High Courts across the country, academicians from the best law schools and senior associates from top firms like Wadia Ghandy & Co., Dua Associates, and many more. After a panel of five judges testing their knowledge, resolve, and demeanor, the teams representing SASTRA University and Rizvi Law College came out as finalists for the competition.

The Finals Bench comprised Hon'ble Justice Sanjib Banerjee, Calcutta High Court; Mr. Surya Prasad Misra, Advocate General, Odisha High Court; Mr. Somasekhar Sundaresan; Mr. Siddharth Datta, Partner, Shardul Amarchand Mangaldas and Prof. Indrajit Dube, Professor, Rajiv Gandhi Institute of Intellectual Property Laws, IIT Kharagpur. The Valedictory Ceremony witnessed Hon'ble Justice Debabrata Dash, Odisha High Court share his feedback on the final rounds and felicitate the winners of the competition.



7th KIIT National Moot Court Competition, 2019

In continuation of its six preceding events, the 7th KIIT National Moot Court Competition was also an enthralling affair from the beginning to the end. The event drew its crucial subject matter from Constitutional Law. It was formulated by Zerick Dastur, Founder and Proprietor, Zerick Dastur, Advocates and Solicitors. This raised the game's stakes and provided a thrilling match amongst the 42 contenders from different universities spanning across the nation. The preliminary and qualifying sessions witnessed esteemed line up of judges ranging from academicians, senior associates at top-tier firms to High Court and Supreme Court Practitioners to add flavor and expertise to the competition. In spite of the unprecedented talent and grit showcased by the participants crème de la crème, that is, Tamil Nadu National Law University and Pravin Gandhi College of Law could make it to the prestigious finals, which was headed by a panel consisting of academicians, Advocate General of Odisha, Hon'ble Judges of Odisha High Court. The Valedictory Ceremony was presided over by the Former Chief Justice of India, Hon'ble Dipak Mishra, was invited to preside over the event as the chief guest. With the success of the 7th edition of the National Moot Court Competition, we take the pleasure to organize the 8th edition of KIIT National Moot Court Competition, 2021 in virtual mode.



8th KIIT NATIONAL MOOT COURT COMPETITION, 2021

In prolongation of the journey towards greatness by conducting seven successful moots, KIIT School of law was back with the 8th National Moot Court competition after a year's break and made it a grand success. It was held in virtual mode this time, still the thrill and enthusiasm among the participants of this event was equivalent to that of a physical event, everyone rose up to the occasion and gave their best. One of the main topics was the SEBI order, which was punitive in nature even though it was supposed to be remedial. The teams' arguments even extended to the infringement of fundamental rights. It turned out that the loss of employment violated the same. All the 120 participants gave a thrilling performance in this event in 20 different virtual court rooms. The esteemed judges who were part of the 7-Judge Bench for the finals were as follows: Hon'ble Justice R.M Borde, Somasekhar Sundaresan, Prof.(Dr.) V.Keshav Rao, Surya Prasad Mishra, Mithun V.Thanks, Vikramjeet Banerjee, Zerick Dastur. The Honorable Judges emphasised the importance of comprehending the law's fundamental principles and how they might be applied to the factual framework of the Moot Proposition. The 8th KIIT National Moot Court Competition finally ended magnanimously and was a huge success after three days of arduous work thanks to the efforts of all the organising committee members, the faculty members who supported the committee, all the students who volunteered for the event, and all the amazing participants.

ORGANIZING COMMITTEE



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ABOUT KISS

Started with just 125 students' way back in 1993 by eminent educationist & social activist Prof. Achyuta Samanta, Kalinga Institute of Social Sciences (KISS), Bhubaneswar has today grown into the largest free Residential Tribal Institute of the world. KISS provides food, accommodation, health care and all other basic necessities of life to more than 27,500 tribal children of the poorest of the poor background absolutely free to pursue education from Kindergarten to Post Graduation (K.G. to P.G.). Students are enrolled from 62 tribes of Odisha, including 13 Primitive Tribes. KISS has been declared a Deemed to be University by Ministry of HRD, Govt. of India making it the first University exclusively for tribal students in India and the entire world. he first Uni

The course curriculum designed for KISS is unique, for it incorporates vocational training with formal education, thus making a child educated and self-sufficient. Achievements of KISS students in examinations and other academic events speak volumes about high quality of education at the institute, KISS students have been achieving cent percent pass record in annual examination for Class 7th, Class 10th and +2 Arts, Science and Commerce for consecutive ten years. Students of KISS have been representing State in the prestigious National Children's Science Congress every year since 2005. They have not only been qualifying in reputed institutions like NITs and IITs on the basis of their own merit, but have also been selected by top corporate names like Accenture, TCS and Wipro in campus placement. Students of KISS have proved their mettle not only in academics, but also in sports and cultural activities. Highpoints of these achievements have been their becoming Champion in Under 13 International Rugby Tournament held in Manchester, U.K. (19th June 2011) and participation of KISS students in Asian Games at Guangzhou (China) and Commonwealth Games (New Delhi). More details are available at www.kiss.ac.in. KISS is the finest expression of KIIT's social commitment. It plans to educate 2,00,000 tribal children during the next decade.



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